REF :- Resolution of Hon'ble Computer Committee Meeting dated 23.12.2022 Subject – Mandatory e-filing.

R(J)-1/REGULAR/ 473 /2022

NOTICE

IT IS HEREBY NOTIFIED, for the information of the Advocates and the parties appearing in person that, e-filing is made mandatory w.e.f. 9th January 2023 for filing of cases under the following categories:

- 1) Criminal Writ Petition
- 3) Criminal APPLN
- 5) Criminal ALP
 - (Leave to file Appeal–Private)
- 7) Second APPEAL
- 9) Arbitration Petition

- 2) Criminal APL U/s 482 of Cr.P.C.
- 4) Criminal APPEAL
- 6) Criminal Revision
- 8) Miscellaneous Civil Application
- 10) Contempt Petition (Civil).

E-filing of new cases in these classes would include all responses / replies, rejoinders, miscellaneous documents and all applications.

Dated this 30th day of December, 2022

By Order,

High Court, Appellate Side Bombay.

Sd/-(V. R. Kachare) Registrar (Judl-I),